



The Bombay Medical Practitioners' (Gujarat Amendment) Act, 1962

4 of 1963

Keyword(s):
Medical Practitioner

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The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. IV]

MONDAY, JANUARY 14, 1963/PAUSA 24, 1884

Separate paging is given to this Part in order that it may be
filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor

The following Act of the Gujarat Legislature, having been assented to by the President on the 9th January 1963, is hereby published for general information.

AKBAR S. SARELA,
Secretary to Government,
Legal Department.

GUJARAT ACT NO. IV OF 1963.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 14th January 1963.)

An Act to amend the Bombay Medical Practitioners' Act, 1938.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Medical Practitioners' (Gujarat Amend-Short title. ment) Act, 1962.

Bom. 2. In the Bombay Medical Practitioners' Act, 1938 in its application to the Amendment
XXVI of Bombay area of the State of Gujarat, in section 3 C, in sub-section (4), for the of section 3C
of Bom. words "two years" the words "four years" shall be substituted. XXVI of
1938. 1938.

Repeal of
Guj. Ord. No.
VIII of 1962.

3. The Bombay Medical Practitioners' (Gujarat Amendment) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj.
Ord.
VIII of
1962.
Bom. 1
of 1904.